

**GOVERNMENT OF INDIA
MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
DEPARTMENT OF PUBLIC ENTERPRISES**

LOK SABHA

UNSTARRED QUESTION No. 975

TO BE ANSWERED ON THE 24TH JULY, 2018

CSR FUNDS

975: SHRI JUGAL KISHORE

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the names of the projects for which Corporate Social Responsibility (CSR) funds has been utilised during the last three years and the current year and the amount of such funds available with the Public Sector Enterprises;
- (b) whether the Government is aware of the reports in the media regarding misuse of the said CSR funds of Public Sector Enterprises of Public Works Department;
- (c) if so, the details thereof; and
- (d) the steps taken/ being taken by the Government to ensure the proper utilization of CSR funds as per the prescribed guidelines?

A N S W E R

**THE MINISTER OF STATE FOR HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
(SHRI BABUL SUPRIYO)**

(a) : Department of Public Enterprises (DPE) is the nodal Department for Central Public Sector Enterprises (CPSEs) but it does not have any CPSE under its direct administrative control. These CPSEs are controlled by various Ministries/ Departments of Govt. of India.

After the Companies Act, 2013 came into force w.e.f. 01.04.2014, all eligible corporates, including CPSEs are mandated to furnish details of funds allocated and utilized for undertaking activities under CSR in the format prescribed by the Ministry of Corporate Affairs (MCA) under the Companies (CSR Policy) Rules, 2014 and also upload the same on the website of MCA.

As per information furnished by 120 CPSEs during 2014-15, 105 CPSEs during 2015-16 and 126 CPSEs during 2016-17, an expenditure of Rs. 2450.31 crore, Rs. 4028.04 crore and Rs. 3336.50 crore respectively has been incurred for undertaking CSR activities as indicated in Schedule – VII of the Companies Act, 2013. Information for 2017-18 is not readily available.

(b), (c) & (d): CSR activities are taken up by the CPSEs on the recommendations of CSR Committee constituted by the CPSE with the approval of Boards of respective CPSEs. All CPSEs qualifying for CSR expenditure are mandated to implement CSR activities/ projects in pursuance of their CSR policy by following the procedure as notified by Ministry of Corporate Affairs in Companies (CSR Policy) Rules, 2014, including redressal of complaints or misuse, if any, in this regard.
